

No. 25/2/2016-NCLT
Government of India
National Company Law Tribunal

6th Floor, Block -3,
CGO Complex, Lodhi Road
New Delhi-110003

Dated 28th July, 2016

ORDER

In continuation of notification no. S.O.1934 (E), 1935 (E) dated 1.6.2016 and notification NCLT Rules, 2016 dated 21.7.2016, issued by the Central Government, Ministry of Corporate Affairs.

2 Consequent to aforementioned notifications of provisions of the Act and NCLT rules, 2016. The cases/applications filed/to be filed before the National Company Law Tribunal are hereby given the following nomenclature and abbreviations:

S. No.	Name	Application	Suggested Nomenclature
1	Transfer Petition	The pending cases before CLB/BIFR/AAIFR/HC as on the date, the relevant provisions of the Act notified/will be notified received in the NCLT on transfer.	TP No./Section/ New Bench/Year (C.P.....or....No....) (CLB/BIFR/AAIFR/ HC)
2	Company Petition	For fresh cases which are being filed before the NCLT post 1 st June, 2016	CP No...../ Section/Bench/ Year of filing
3.	Rehabilitation petition	The petitions received under chapter XIX of the Act	Rehab. Petition (RP) No..... Section/Bench/ Year of filing
4.	Inter Bench Transfer	Will apply for any transfer of any petition/application from one bench of NCLT to another bench.	TA No...../Year (CP No....../RP No.....)

.....2/-



5.	Interlocutory Application	Application for stay, direction, condonation of delay, exemption from production of copy of order appealed against or extension of time prayed for in pending matters etc.	IA No..... in CP No...../TP No...../ RP No...../ TA No.....
6.	Review Application	For an application for review of an order/judgment passed by NCLT	RA-No..... in CP No...../TP No..../ RP No...../ TA No.....
7.	Restoration Application	Where a petition is filed by the petitioner for restoring his/her case which has been dismissed for default	RstLA No..... in CP No...../TP No...../ RP No./TA No.....
8.	Intervention Petition	Will apply wherein a third party applies to the NCLT for adding him as a party to any current proceedings	Ivn. P No..... in CP No...../TP No...../ RP No./TA No.....
9.	Cross-Application	Will apply wherein the opposite party prays for some relief in a matter which is sub-judice before the NCLT	Crs. A. No..... in CP No...../TP No...../ RP No./TA No.....
10.	Contempt Application	For filing a contempt application	Cont. A No..... in CP No...../TP No...../ RP No./TA No.....
11.	Miscellaneous Application	Any application/petition which does not fall in any of the above categories, specially filed after disposal of the matter	MA No..... in CP No...../TP No...../ RP No./TA No.....

....3/-

12.	Company Appeal	For appeal against any order passed by the Registrar(NCLT) or Registrar of Companies or against any authority against which NCLT may sit in appeal	Diary No./Bench/Year
13.	Cross Appeal	Where there is already an appeal preferred against any order/judgment and another party to the case files appeal to the same order	Cross Appeal No..... in CP No...../TP No...../RP No./TA No.....

By order of the National Company Law Tribunal.


(Shiv Ram Bairwa)
Registrar

Copy to:

1. P.A. to Hon'ble President, National Company Law Tribunal, New Delhi.
2. All Hon'ble Members, National Company Law Tribunal.
3. Secretary, National Company Law Tribunal, New Delhi.
4. Officers of National Law Tribunal, Principal Bench, New Delhi/ Kolkata/ Mumbai/ Chennai/ Ahmedabad/ Allahabad/ Bengaluru/ Chandigarh/ Gauhati/ Hyderabad.
5. Registrar, National Company Law Appellate Tribunal
6. All Registrars of Companies
7. The Institute of Chartered Accountants of India, ITO, New Delhi.
8. The Institute of Company Secretaries of India, ICSI, House 22, Institutional Area, Lodhi Road, New Delhi-110003.
9. Bar Councils New Delhi/ Kolkata/Mumbai/Chennai.
10. NCLT, website/Notice Board